

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 25th day of January, 2001
Original Application No.248 of 1998

CORAM:-

Hon'ble Mr. SKI Naqvi, J.M.

Asarfi Lal son of Shri Raja Ram,
R/o 2/330, Numner, Agra.

(Sri Ram Chandra, Advocate)

• Applicant

Versus

1. Union of India, through the Director General of Works, C.P.W.D. Nirman Bhawan, New Delhi.
2. The Director General of Works, C.P.W.D. Nirman Bhawan, New Delhi.
3. Superintending Engineer, Agra Central Circle, C.P.W.D. 416 Nanoi, Saed Khan, Agra.
4. The Executive Engineer, C.P.W.D. Agra, Central Division, Block 77, M.K. Tower, Sanjay Place, Agra.

(Sri Satish Mandhyan, Advocate)

• . . Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. SKI Naqvi, J.M.

Learned counsel for the applicant as well as learned counsel for the respondents mentioned that ^{Similar as} the ^{controversy}, involved in the present matter, has already been heard and decided in OA No.251/98 decided on 4-12-2000, a copy of which has been presented for my perusal, which be kept on record.

SAC

They agree that same position be adopted in the present matter as well. I do not wish to ~~give~~ come in the ^{way in} ~~case~~ consensus in between the parties and dispose of the present OA with the following observations, keeping in view the finding in the referred matter:-

2. Considering the fact that the applicant has worked for about 300 days, he shall be given chance to serve whenever there is work available with the respondents."

3. The OA is disposed of accordingly. There shall be no order as to costs.

Sue mag
Member (J)

Dube/